

**GOVERNMENT OF INDIA**  
**MINISTRY OF INFORMATION AND BROADCASTING**  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1383**  
**(TO BE ANSWERED ON 14.12.2023)**

**POLICY REGARDING TRANSFER OF CAMERAMAN AND OTHER OFFICIALS**

1383. SHRI JAVED ALI KHAN:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) Whether concurrence of Ministry of Finance is mandatory for shifting of posts or transfer of cameraman and other officials of Doordarshan to other Kendras as it is considered as creation of new posts;
- (b) If so, the details thereof;
- (c) whether it is a fact that many cameramen and other officials of Doordarshan have been shifted/transferred to DDK, Bengaluru and other locations of Southern India since 2018 without concurrence of Ministry of Finance; and
- (d) If so, the details thereof and action taken for violations against the erring officials?

**ANSWER**

**THE MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH AFFAIRS AND SPORTS**  
**(SHRI ANURAG SINGH THAKUR)**

(a) to (d) : Prasar Bharati has informed that in exercise of the powers conferred by sub-section (4) of section 11 of Prasar Bharati (Broadcasting Corporation of India) Act, 1990 which specifies that “ Notwithstanding anything contained in any other law for the time being in force, the Corporation shall have the disciplinary and supervisory powers and full control on the officers and employees referred to in sub-section (1) and sub-section (2), including the power to transfer them from one place, post or media to another”. It can transfer any employee of Prasar Bharati.

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